

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition (Diary) No.488/2023**

- Subject : Petition under Section 79(1)(c) &(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.
- Date of Hearing : **10.11.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : TP Saurya Limited (TPSL)
- Respondents : Rewa Ultra Mega Solar Limited and 2 Ors.
- Parties Present : Shri Venkatesh, Advocate, TPSL  
Shri Siddharth Joshi, Advocate, TPSL  
Shri Ukarsh Saxena, TPSL

**Record of Proceedings**

The matter was mentioned by the learned counsel for the Petitioner during the course of the hearing. Learned counsel submitted that the instant Petition has been filed, *inter alia*, seeking condonation of delay in achieving the Financial Closure (FC) and extension in the Scheduled Commercial Operation Date (SCOD) on account of the various factors beyond the control of the Petitioner including the delay in construction and commissioning of 400 kV ISTS evacuation infrastructure being developed by the Neemuch Transmission Limited. Learned counsel submitted that as per the terms agreed under the Power Purchase Agreements (PPAs) dated 25.11.2021 between the Petitioner and Rewa Ultra Mega Solar Limited (RUMSL) (who is also a developer of the Neemuch Solar Park) and the subsequent extension granted by RUMSL, the Petitioner is required to achieve FC by 8.11.2022 and SCOD by 22.11.2023. Learned counsel submitted that while the Petitioner has made its best efforts to achieve the milestone as envisaged under the PPAs within the timelines as specified, on account of the consequential delays on the part of the RUMSL, including fulfilling the conditions subsequent and clearing the mismatch in commissioning timelines for the External Evacuation Infrastructure, which is imperative for timely commissioning of Neemuch Solar Project, the Petitioner has preferred the present Petition seeking condonation of delay occurred in achieving the FC and extension for achieving the SCOD. Learned counsel requested for early listing of the matter and urged that since the SCOD of its Projects is 22.11.2023 and the Commission is not sitting until 28.11.2023, the Respondent, RUMSL may be restrained from taking any coercive action during such intervening period. Learned counsel submitted that the copy of the Petition has been duly served upon the respondents through the e-portal.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed the parties to maintain the status quo till the next date of the hearing.

3. The Petition will be listed for hearing on admission on **29.11.2023**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**